

(WY)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

CP NO. 169/2003 IN  
OA NO. 2018/2001

This the 29th day of May, 2003

HON'BLE SH. V.K. MAJOTRA, MEMBER (A)  
HON'BLE SH. KULDIP SINGH, MEMBER (J)

Y.P. Singh (P.R.T.),  
Presently resident of  
Near N.S.G., Subzi Mandi,  
Manesar, District Gurgaon  
(Haryana). Through Sh. R. Parshad,  
Advocate.

(By Advocate: Sh. Rajinder Parsad)

Versus

Sh. Harash Mahan Caire,  
I.A.S.  
Commissioner, Kendriya Vidyalaya  
Sangathan, 18, Shahid Jit Singh Marg,  
Institutional Area,  
New Delhi.

(By Advocate: Sh. S. Rajappa)

O R D E R (ORAL)

By Sh. V.K. Majotra, Member (A)

Learned counsel heard.

2. OA-2018/2001 was dismissed vide order dated 24.12.2002

(Annexure A-1) with the following observations/directions:-

"In the above view of the matter, all the three OAs fail, being devoid of any merit and are accordingly dismissed. Respondents are, however, advised to consider the case of S.A. Paliwal (in OA No. 1954/2001) and Y.P. Singh (in OA No. 2018/2001) for being posted somewhere not far from Delhi so that their requirement of treatment in AIIMS is taken care of. To facilitate the above, the applicants are directed to file a fresh representation to the respondents within 15 days from the date of receipt of a copy of this order with supporting evidence of their medical record and the respondents shall take a decision thereon favourably within a month from such receipt. No costs."

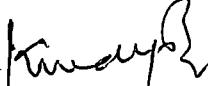
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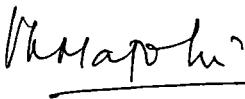
[ 2 ]

3. Counsel of the respondents stated that although respondents have not been able to file the compliance affidavit in view of the heavy work related to the last academic session he states at Bar that the applicants are being accommodated within a week at the Kendriya Vidyalayas at Gwalior/Mathura/Rishikesh which is in terms of the directions of this Court. Learned counsel of the applicant in the OA Sh. Rajinder Parsad is quite satisfied at the proposed action of the respondents.

4. The grievance of the applicants does not survive now. This CP is, therefore, disposed of and notices to the respondents are discharged.

  
( KULDIP SINGH )

Member (J)

  
( V.K. MAJOTRA )

Member (A)

Isd: